THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No. HCM. II/63/2013/3771

Dated, Shillong the 30th September 2016

In exercise of powers under Rule 7(B) of the Rules of High Court of Meghalaya, 2013, in relation to the revenue districts where the process of separation of Judiciary from Executive is underway, for proper supervision of such work of separation and ancillary matters as may be assigned from time to time, the Chief Justice is pleased to appoint Judges-in-Charge for such revenue Districts as follows: -

Districts	Judge-in-Charge
South West Khasi Hills District, Mawkyrwat	Hon' ble Mr. Justice S.R. Sen
South Garo Hills District, Baghmara	Hon' ble Mr. Justice S.R. Sen
South West Garo Hills District, Ampati	Hon' ble Mr. Justice S.R. Sen
North Garo Hills District, Resubelpara	Hon' ble Mr. Justice S.R. Sen
East Jaintia Hills District, Khliehriat	Hon' ble Mr. Justice V.P. Vaish

By order,

REGISTRAR GENERAL

Memo No.HCM. II/63/2013/3771A

Dated, Shillong the 30th September 2016

Copy for information to: -

- The Joint Registrar —cum— Secretary to Hon'hle the Chief Justice. High Court of Meghalaya. Shillong.
- The Joint Registrar –cum- OSD in Hon'blethe Chief Justice's Secretariat, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice S. R. Sen. High Court of Meghalaya, Shillong.
- 5. The P.S to Hon'ble Mr. Justice V. P. Vaish, High Court of Meghalaya, Shillong.
- 6. Secretary to the Government of Meghalaya, Law Department, Shillong.

- 7. District and Sessions Judges, Shillong/Nongpoh/Jowai/Nongstoin/Tura/Williamnagar.
- 8. Deputy Commissioner, Khliehriat/Resubelpara/Mawkyrwat/Ampati/Baghmara.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.

10. Office File.

REGISTRAR GENERAL